

**GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES**

LOK SABHA

UNSTARRED QUESTION No. 3769

TO BE ANSWERED ON THE 9TH AUGUST, 2016

FUNDS FOR CSR ACTIVITIES

3769: SHRI RABINDRA KUMAR JENA

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of PSUs in the country and the percentage of the profit spent by them on the activities under Corporate Social Responsibility (CSR);
- (b) whether the Government has taken any steps to increase the percentage of funds spent by the PSUs on CSR works;
- (c) if so, the details thereof along with the increase in the percentage of funds dedicated to CSR works by the PSUs during the last three years; and
- (d) the details of the CSR activities undertaken by the Navratna, Maharatna and Miniratna companies of the country?

A N S W E R

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI BABUL SUPRIYO)**

(a) to (d): Department of Public Enterprises (DPE) is the nodal Department for Central Public Sector Enterprises (CPSEs) but it does not have any CPSEs under its direct administrative control. These CPSEs are controlled by various Ministries/ Departments of Govt. of India.

Details of projects where CSR funds have been utilized are maintained only from 2014-15 after the provisions of CSR came into force on 1st April, 2014 under the Companies Act, 2013. All eligible corporates, including CPSEs are now mandated to furnish details of funds allocated and utilized for undertaking activities under CSR in the format prescribed by the Ministry of Corporate Affairs (MCA) under the Companies (CSR Policy) Rules, 2014. This information has also to be uploaded by CPSEs on the website of Ministry of Corporate Affairs.

As per information furnished by 127 CPSEs, including Maharatna, Navratna and Miniratna, an amount of Rs. 2450.23 crore has been incurred during 2014-15 for undertaking CSR activities/projects. Details of Sector-wise CSR expenditure by these CPSEs are given in Annexure.

As per the provisions on CSR in Section-135 of Companies Act, 2013, all corporates, including the CPSEs qualifying the threshold limits prescribed in the Act, are mandated to allocate at least 2% of their average net profits (PBT) of immediately three preceding years to undertake CSR activities with effect from 1.4.2014.

Any change in the percentage of CSR allocation by corporates, including CPSEs and to increase the percentage of funds spent on CSR have to be considered by the MCA.
